

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 47511/2023

(Arising out of impugned final judgment and order dated 07-09-2018 in CRLA No. 894/1983 passed by the High Court of Judicature at Allahabad)

BHUSHAN ALIAS RAVINDRA

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.43041/2024-CONDONATION OF DELAY IN FILING and IA No.43043/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.43044/2024-EXEMPTION FROM FILING O.T. and IA No.43042/2024-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 26-02-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA

HON'BLE MR. JUSTICE PRASANNA BHALACHANDRA VARALE

For Petitioner(s) Mr. Mohd. Parvez Dabas, Adv.
Mr. Uzmi Jameel Husain, Adv.
Mr. Syed Mehdi Imam, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice on the interim relief as well as on the special leave petition, returnable in six weeks.

Connect with SLP(Crl.) No. 7068 of 2019

(NEETA SAPRA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)